

**High Court of Madhya Pradesh, Jabalpur**  
**Bench at Indore**

**Miscellaneous Criminal Case No.3156/2019**

(Bharat s/o Kachrulal Ji

Versus

The State of Madhya Pradesh)

**Indore, Dated 08.02.2019**

None for the applicant even in second round.

Mr. Lokesh Bhargava, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

None appears for the applicant even in second round, which indicates that the applicant is no longer interested in prosecuting this first application under Section 439 of Criminal Procedure Code, 1973 filed on behalf of the applicant, who is implicated in connection with Crime No.365/2017 registered at Police Station Sitamau, District Mandsaur (MP) for offence punishable under Sections 147, 148, 341, 435 and 302 of the Indian Penal Code, 1860.

Accordingly, Miscellaneous Criminal Case No.3156/2019 is dismissed for want of prosecution.

**(S.K. Awasthi)**  
**Judge**